

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1739
ANSWERED ON:03.12.2014
FAKE CASTE CERTIFICATES
Khaire Shri Chandrakant Bhaurao

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has issued any guidelines incorporating therein proper verification process by public authorities for issuance of Caste Certificates including for persons belonging to the SC/ST/OBC categories;
- (b) if so, the details thereof;
- (c) whether any measures have been incorporated for issuance of Caste Certificate to imposters;
- (d) if so, the details thereof; and
- (e) the details of steps taken/proposed to be taken by the Governments in association with the State Governments for combating the menace of issuance of fake caste certificates?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) to (e): The Government instructions issued vide DoPT's Letter No. 36022/1/2007-Estt. (Res.) dated 20.3.2007 provide that an appointing authority should verify the caste status of SC/ST/OBC candidates at the time of initial appointment. They also provide that if a person has secured appointment on the basis of a false certificate, he should not be retained in service. In addition, the Government may also prosecute such a person.

Chief Secretaries of States/Union Territories have been requested to issue instructions to the District Magistrates/District Collectors/Deputy Commissioners of the districts to the effect that when asked to verify the veracity etc. of caste certificates, they should ensure at their own level that veracity of the caste/community certificate referred to the district authorities is verified and reported to the appointing authority within one month of receipt of request from such authority. In order to rule out collusion between candidates holding false/forged certificate and employees at the district level or sub-district level, disciplinary proceedings may be initiated against officers who default in timely verification of caste status in such cases or issue false certificates.